

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 409/2017 in
O.A. No. 462/2017
M.A. No. 470/2017
M.A. No. 2667/2017

New Delhi, this the 14th day of November, 2017

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

S.N. Saroj .. Petitioner

(By Advocate : None)

Versus

1. Shri Ajay Mittal,
Secretary,
Ministry of Information and Broadcasting,
Shastri Bhawan, New Delhi.
2. Shri Parijat Diwan,
Deputy Director (Adm)
DAVP,
Ministry of Information and Broadcasting,
Soochna Bhawan, CGO Complex,
Lodhi Road, New Delhi. .. Respondents

(By Advocate : Shri Piyush Gaur)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

The O.A. No. 462/2017 was disposed of by this Tribunal vide order dated 08.02.2017 as under:

“5. In the circumstances, the O.A. is disposed of at the admission stage, without going into the other merits of the case, by directing the respondents to take a final view on the claim of the applicants and to pass appropriate speaking and

reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.”

2. Learned counsel for the respondents, while drawing our attention to Annexure R-1 dated 14.08.2017, whereunder the respondents have taken a decision to extend the benefit of higher pay scale granted to one Shri Tapan Sutradhar, Accounts Officer, to all the serving officials of Accounts cadre of DAVP, including the petitioner herein, submits that the consequential individual orders would be passed within a short time.

3. In the circumstances and in view of substantial compliance of the orders of this Tribunal, the CP is closed and notices are discharged. However, the respondents shall ensure passing of the consequential orders within 8 weeks from the date of receipt of a copy of this order. Pending MAs, if any, stand disposed of.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti/